

(Open Court)

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH, ALLAHABAD.

Original Application No. 300 of 2002.

Allahabad this the 20th day of March, 2002.

Q U O R U M :- Hon'ble Mr. Justice R.R.K. Trivedi, V.C.
Hon'ble Maj. Gen. K.K. Srivastava, A.M.

Surender Pal Singh S/o Sri Gurdev Singh
R/o 136, Vrindavan Garden, near Chetan Public School,
Sahibabad (Delhi Border), Distt. Ghaziabad.

.....Applicant

Counsel for the applicant :- Sri Saurabh Srivastava

V E R S U S

1. Union of India through the Secretary,
M/o Defence, New Delhi.

2. Engineer-in-Chief, Army Head Quarter,
Kashmiri House, New Delhi.

.....Respondents

Counsel for the respondents :- Sri R.C. Joshi

O R D E R (Oral)

(By Hon'ble Mr. Justice R.R.K. Trivedi, V.C.)

By this application under section 19 of the
Administrative Tribunals Act, 1985, the applicant has
prayed for a direction to the respondents to promote him
to the post of Assistant Surveyor of works from the date
his juniors have been promoted with all consequential
benefits. He has also prayed for direction to restore the



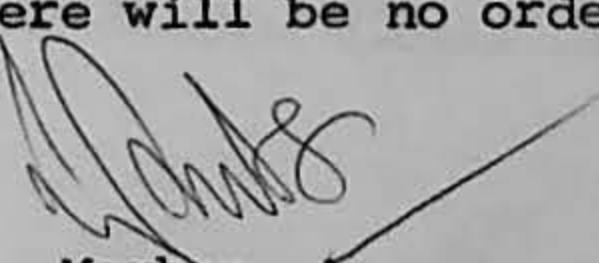
seniority of the applicant amongst Assistant Surveyor of works. It appears that promotions were granted in pursuance of the judgments dated 18.05.1998 and 11.03.1999 passed by Hon'ble High Court at Jammu & Kashmir in two separate WPs. The DPC was accordingly held by U.P.S.C on 23.04.2001 for promotion to Assistant Surveyor of Works against the vacancies of 1992-93 and 1993-94. On the basis of recommendation of DPC, 15 Assistant Surveyor Gr.I were approved for promotion in M.E.S. The applicant claims that he should also ^{have} ~~be~~ considered for promotion, but he has been illegally ignored.

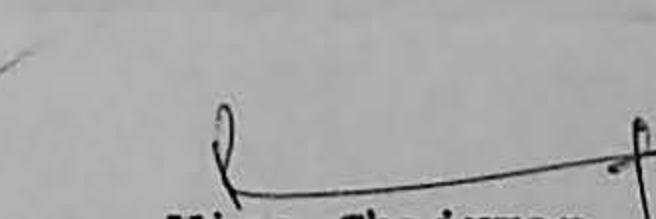
2. Before coming to this Tribunal, the applicant filed a detailed representation dated 02.07.2001, addressed to Engineer-in-Chief, Army Head Quarter (respondent No.2). The representation has not been decided.

3. In the circumstances, in our opinion the ends of justice will be served, if the respondent No.2 is directed to decide the representation of the applicant by a reasoned order within a specified time.

4. The OA is accordingly disposed of finally with the direction to the respondent No.2 to decide the representation of the applicant in accordance with law and in the light of the judgments of Jammu & Kashmir High Court mentioned above within a period of four months from the date of communication of this order. To avoid delay it shall be open to the applicant to file a fresh copy of the representation alongwith the judgments of Hon'ble J&K High Court.

5. There will be no order as to costs.


Member- A.


Vice-Chairman.

/Anand/